

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1928
ANSWERED ON:23.07.2014
EMPLOYMENT TO DEPENDANTS
Singh Shri Bhola

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is a provision in the Government to provide employment to the dependant of a person who dies in harness on compassionate grounds;
- (b) if so, the details of the rules laid down in this regard;
- (c) whether there is a provision to give jobs to these dependants within a prescribed time-limit;
- (d) if not, the reasons therefor; and
- (e) the details of the number of such cases pending alongwith the time by which they are likely to be disposed of, Ministry/ Department-wise?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Compassionate Appointment in Government are regulated as per instructions issued by Department of Personnel and Training's vide Office Memorandum No. 14014/6/94- Estt.(D) dated 09.10.1998 as amended from time to time. All these instructions have been consolidated vide Office Memorandum No.14014/02/2012-Estt.(D) dated 16.01.2013.

(c): No, Madam.

(d): The time limit of three years for making compassionate appointment has been withdrawn vide this Department's Office Memorandum No. 14014/3/2011-Estt.(D) dated 26.07.2012.

(e): Department of Personnel & Training only lays down the policy of compassionate appointment which is implemented by the Administrative Ministries/Departments while considering the cases of compassionate appointment. The Administrative Ministries/ Departments are required to monitor the state of implementation of compassionate appointment under their respective jurisdiction. DoP&T does not have information on specific details on the number of applications under consideration of the Union Government for appointment on compassionate grounds, department-wise.